

Bombay Abkari (Amendment) Act, 1912

12 of 1912

[07 September 1912]

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Bombay Abkari (Amendment) Act, 1912

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An Act further to amend the Bombay Abkari Act, 1878.2 WHEREAS it is expedient further to amend the Bombay Abkari Act, 1878, in manner hereinafter appearing; And whereas the previous sanction of the Governor General required by section 5 of the Indian Councils Act, 1892, has been obtained for the passing of this Act. It is hereby enacted as follows :- 1. For Statement of Objects and Reasons, see Bombay Government Gazette, 1912, Part VII, page 127 ; for Report of Select Committee, See *ibid.*, 1912. Part VII, page 405; and for Proceedings in Council see *ibid.*, 1912, Part VII, pages 259, 500 and 664. The short title was given by Bom. 2 of 1921. 2. This Act except section 29-A has been repealed by Bom. 25 of 1949.

1. Section 1 :-

Section 1 to Section 41

[Amendments made by sections 1 to 41 have been incorporated in the principal Act.]

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41. Section 41 :-

42. Local Repeal Of Act Xvi Of 1863 :-

"The Excise (Spirits) Act, 1863," shall be repealed as to the Presidency of Bombay.